

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

ORDER BY THE GOVERNOR

Notification

No.LJ(B).77/86/369 – In exercise of powers conferred under Section 8 of the Banning of Unregulated Scheme Act,2019, the Government of Meghalaya in consultation with the Chief Justice of the High Court of Meghalaya is pleased to notify the District & Sessions Judges of all the 11 (eleven) districts, as designated courts to try cases under the said Act in their respective districts.

sdf-

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya
Law Department

Memo.No.LJ(B).77/86/369-A,

Dated Shillong, the 21st June,2021.

Copy to :-

1. Registrar General, High Court of Meghalaya, Shillong with reference to his letter No. HCM II/326/2013-Estt/1588, Dtd 28.04.2021.
2. The Director Institutional Finance & Ex-Officio Joint Secretary to the Govt. of Meghalaya, Finance (EA) Department with reference to their letter No.FIF/8/2020/20, Dtd 26.11.2020
3. All Districts & Sessions Judges,
Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Ampati/
Resubelpara/Baghmara.
4. DEO, Law (A) Department
5. Office copy/Guard file.

By orders etc...,

Sannir

Deputy Secretary to the Govt. of Meghalaya
Law (B) Department
